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Title: Need to reconstitute the 'Central Wakf Council' to ensure its proper functioning.

SHRI HANNAN MOLLAH (ULUBERIA): Sir, I would like to draw the attention of the Ministry of Social Justice and Empowerment to the problem of wakf estates all over the country. Now the Central Wakf Council, which looks after the wakf affairs all over the country, is defunct, non-functioning and dead. It is not yet reconstituted. After the implementation of the Wakf Act, 1995, many lacunae have been identified. So, that Act should also be amended according to the new experience.

I will urge upon the Ministry of Social Justice and Empowerment to dissolve the defunct Central Wakf Council and reconstitute it immediately, and all the demands before the Council, which have been pending for the last six years, should be reconsidered. Then, the Wakf Division of this Ministry has been involved in lot of corrupt practices. So, its activities during the last six years should be inquired into. I would request that the pending appeals and demands should be reconsidered and the Act should also be amended according to the new situation.